

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1506
(To be answered on the 9th March 2017)

OWNERSHIP AND CONTROL OF AIRASIA INDIA

1506. SHRI RAJESH KUMAR DIWAKER

Will the Minister of CIVIL AVIATION

उत्तर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) proposes not to cancel the air operator permit granted to AirAsia India as it has not found any violation of "Substantial Ownership and Effective Control" norms as alleged by its rivals;
- (b) if so, the details thereof;
- (c) whether any probe has been conducted for the same, if so, the details and the outcome thereof; and
- (d) whether the agreement signed between AirAsia India and its foreign airline partner was not considered while granting licence to operate flight and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

उत्तर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): Directorate General of Civil Aviation (DGCA) has decided not to cancel the Air Operator Permit (AOP) granted to Air Asia India as it has not found any violation of "Substantial Ownership and Effective Control" norms by the company. Further, documents/agreement submitted by the company at the time of AOP or came into the knowledge of DGCA thereafter, has been examined and found in order.
